NOTIFICATION

New Delhi, the 10th November, 2015

S.O. 3068(E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue), number S.O. No. 1052 (E) dated 11.05.2010, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had specified at serial number 19, for "Vedanta Computer Education Project (All India)" by "Vedanta Foundation, Opposite Niranjan Building, Corner of 'E' Road, Marine Drive, Mumbai – 400 002", as an eligible project or scheme at the cost of Rs.

31.36 crore, for a period of three years ending with financial year 2012-13 and which was extended further vide notification number S.O. 3176(E) dated the 17.10.2013 for a period of three years ending with financial year 2015-16;

And whereas the overall project is likely to amend from 'Vedanta Computer Education Project' to 'Vedanta Computer Education and Vedanta Bal Shakti Angawadi Project';

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for amending the said project or scheme from 'Vedanta Computer Education Project' to 'Vedanta Computer Education and Vedanta Bal Shakti Angawadi Project';

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby specifies the scheme or project for "Vedanta Computer Education Project (All India)" which is being carried out by "Vedanta Foundation, Opposite Niranjan Building, Corner of 'E' Road, Marine Drive, Mumbai – 400 002", without any change in the approved cost of Rs. 31.36 crore, further amends the said notification number S.O. 1052 (E) dated 11.05.2010, to the following effect, namely :-

In the said notification, in the Table against serial number 19, in column (3) relating to project or scheme to be allowed as deduction under section 35AC of Income Tax Act, 1961, for the letters, figures and word "Vedanta Computer Education Project", the letters, figures and word "Vedanta Computer Education and Vedanta Bal Shakti Angawadi Project" shall be substituted.

[No. 258/2015 / F. No.V. 27015/3/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)